

FIR No: 1195/15

PS: Kotwali

Under Section: 458/380/392/186/353/307 IPC

State vs Sunil @ Rajkumar

25.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

This is an application for grant of regular bail by the accused/applicant through jail superintendent concerned through Legal Aid.

Present: Sh. Pawan Kumar, Ld. APP for the State
Sh. Hari Dutt, Ld. Legal Aid Counsel for accused/applicant.

Reply by IO filed. Copy of same supplied to other side electronically.

Put up for arguments/appropriate orders on 31.08.2020.

NAVEEN KUMAR KASHYAP
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(Naveen Kumar Kashyap)
Link Judge /ASJ-04, Central District
Tis Hazari Courts, Delhi
25.08.2020

FIR No: 72/2011

PS: Sadar Bazar

Under Section: 302/34 IPC

State vs Ashish @ Pawan

25.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

This is an application for grant of interim bail filed on behalf of accused/applicant.

Present: Sh. Pawan Kumar, Ld. APP for the State
Ms Dolly Nair, Ld. Counsel for accused/applicant.

Reply already filed by IO.

Report regarding conduct of accused/applicant at jail filed by concerned jail superintendent. Copy of same supplied to other side electronically.

Put up for arguments/appropriate orders on 29.08.2020.

NAVEEN KUMAR
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Date: 2020.08.25 13:13:53 +05'30'

(Naveen Kumar Kashyap)
Link Judge /ASJ-04, Central District
Tis Hazari Courts, Delhi
25.08.2020

FIR No: 317/17

PS: Pahar Ganj

Under Section: 307/452 IPC

State vs Manish

25.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Present: Sh. Pawan Kumar, Ld. APP for the State

Report dated 24.08.2020 received from Jail Superintendent, Central Jail no. 8/9, Tihar, New Delhi regarding non-surrender of accused Manish @ Toni.

In this regard, it may be noted that order dated 11.08.2020 has already been passed by the concerned Ld. Presiding Officer, ASJ-03/Central.

Copy of same be annexed with the present order and sent to Jail Superintendent concerned for his information and record.

NAVEEN KUMAR
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Date: 2020.08.25 13:14:09 +05'30'

(Naveen Kumar Kashyap)
Link Judge /ASJ-04, Central District
Tis Hazari Courts, Delhi
25.08.2020

CA No: 550006/2016

Bijender Kumar vs State

25.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: None for appellant.

Sh. Pawan Kumar, Ld. APP for the State

The matter was lastly listed on 27.02.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for consideration. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of appellant, therefore, matter stands adjourned for purpose fixed on 05.11.2020.

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(Naveen Kumar Kashyap)
Link Judge/ ASJ-04, Central District
Tis Hazari Courts, Delhi/25.08.2020

CA NO: 112/2020

Ramesh Kumar vs State

25.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: None for appellant.

The matter was lastly listed on 04.08.2020.

Previously, the matter was fixed for consideration.. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of appellant, therefore, matter stands adjourned for purpose fixed on 16.10.2020

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(Naveen Kumar Kashyap)
Link Judge/ ASJ-04, Central District
Tis Hazari Courts, Delhi/25.08.2020

SC No: 78/2018

FIR NO: 72/2018

PS: Nabi Karim

State vs Shanker & ors

25.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Pawan Kumar, Ld. APP for the State

All accused present on bail prior to lockdown period but not present today.

The matter was lastly listed on 15.02.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for arguments on charge. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 19.11.2020.

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(Naveen Kumar Kashyap)
Link Judge/ ASJ-04, Central District
Tis Hazari Courts, Delhi/25.08.2020

SC No: 27797/16

FIR NO: 121/2012

PS: Roop Nagar

State vs Hirek Seth & anr

25.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Pawan Kumar, Ld. APP for the State

Accused Hirekh Seth and accused Deepak are on bail prior to lockdown period but not present today.

The matter was lastly listed on 07.02.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for PE. Evidence is not to be recorded as per directions of Hon'ble High Court in view of restricted functioning of the District Courts due to current 'Pandemic'.. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 23.11.2020.

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(Naveen Kumar Kashyap)
Link Judge/ ASJ-04, Central District
Tis Hazari Courts, Delhi/25.08.2020

SC No: 456/2017

FIR NO: 138/2013

PS: Nabi Karim

State vs Rakesh & ors

25.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Pawan Kumar, Ld. APP for the State

All accused persons are on bail prior to lockdown period but not present today.

The matter was lastly listed on 14.01.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for PE. Evidence is not to be recorded as per directions of Hon'ble High Court in view of restricted functioning of the District Courts due to current 'Pandemic'.. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 21.11.2020.

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(Naveen Kumar Kashyap)

**Link Judge/ ASJ-04, Central District
Tis Hazari Courts, Delhi/25.08.2020**

SC No: 457/2017

FIR NO: 139/2013

PS: Nabi Karim

State vs Poonam & ors

25.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Pawan Kumar, Ld. APP for the State

All accused persons are on bail prior to lockdown period but not present today.

The matter was lastly listed on 14.01.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for PE. Evidence is not to be recorded as per directions of Hon'ble High Court in view of restricted functioning of the District Courts due to current 'Pandemic'.. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 21.11.2020.

NAVEEN KUMAR
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(Naveen Kumar Kashyap)

**Link Judge/ ASJ-04, Central District
Tis Hazari Courts, Delhi/25.08.2020**

SC NO: 727/2017

FIR NO: 178/2016

PS: Sadar Bazar

State vs Imran Khan

25.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Pawan Kumar, Ld. APP for the State

Accused Imran is on bail prior to lockdown period but not present today.

The matter was lastly listed on 30.01.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for PE. Evidence is not to be recorded as per directions of Hon'ble High Court in view of restricted functioning of the District Courts due to current 'Pandemic'.. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 24.11.2020.

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(Naveen Kumar Kashyap)
Link Judge/ ASJ-04, Central District
Tis Hazari Courts, Delhi/25.08.2020

SC No: 27162/2016

FIR NO: 277/2015

PS: Gulabi Bagh

State vs Sukhvinder Singh

25.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Pawan Kumar, Ld. APP for the State

Accused is on bail prior to lockdown period but not present today.

The matter was lastly listed on 13.02.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for statement of accused under Section 313 Cr.P.C. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 07.11.2020.

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(Naveen Kumar Kashyap)
Link Judge/ ASJ-04, Central District
Tis Hazari Courts, Delhi/25.08.2020

State vs Kishan Pal @ Fauzi (SC NO: 592/18)

State vs Hitender @ Chotu (SC No: 327/18)

State vs Deshraj @ Desu (SC No: 28550/16)

State vs Rishipal etc (SC No: 27762/16)

FIR No: 356/07

PS: Hauz Qazi

Under Section: 302/120-B IPC

25.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Pawan Kumar, Ld.APP for the State

Sh. Rajesh Anand, Ld. Counsel for all convicts

Convicts Deshraj, Bhisham @ Chintu, Kishanpal @ Fauzi, Hitender @ Chhotu, Deepak @ Chauda and Praveen Koli not produced from judicial custody.

A report regarding means of convicts and victim impact report filed by IO electronically.

Ld. Defence counsel has also filed affidavit of convict Deshraj, convict Praveen Kohli, Hema Rawat w/o convict Hitender @ Chhotu, Moolchand, father of convict Deepak @ Chowda and Mamdevi, mother of convict Bhisham @ Chintu electronically.

Ld. Defence counsel submits that affidavit regarding means of convict Kishan Pal @ Fauzi has not been received till date.

Put up for further proceedings on 04.09.2020.

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(Naveen Kumar Kashyap)
Link Judge /ASJ-04, Central District
Tis Hazari Courts, Delhi
25.08.2020

CR NO: 40Th2/19

State vs Karan

25.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Pawan Kumar, Ld.APP for the State/revisionist

None for respondent.

The matter was lastly listed on 18.01.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for arguments on revision petition. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of respondent, therefore, matter stands adjourned for purpose fixed on 20.11.2020..

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(Naveen Kumar Kashyap)
Link Judge /ASJ-04, Central District
Tis Hazari Courts, Delhi
25.08.2020